## Central Administrative Tribunal Principal Bench

## CP No.374/2017 in OA No.330/2017

New Delhi, this the 4<sup>th</sup> day of September, 2017

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. Uday Kumar Varma, Member (A)

Chetan Bhatia, Aged 44 years S/o Sh. Jagdish Kumar Working as Ad hoc Dhanics(under suspension) GNCT of Delhi, New Delhi R/o 2/4978, Shiv Nagar, Karol Bagh New Delhi-5.

...Applicant

(By Advocate: Shri Yogesh Sharma)

Vs.

- 1. Sh. M.M. Kutty, Chief Secretary Govt. of NCT of Delhi Delhi Secretariat, I.P. Estate New Delhi.
- Smt. Manisha Saxena, Divisional Commissioner Revenue Department, Govt. of NCT of Delhi 5, Shamnath Marg, Delhi.
- 3. Sh. Abhishek Dave, Deputy Commissioner(South West)
  Old Terminal Tax Building, Kapashera
  New Delhi-37. ...Respondents

(By Advocate: Shri N.K. Singh for Mrs. Avnish Ahlawat)

## **ORDER (ORAL)**

## Justice Permod Kohli:-

Shri N.K. Singh appearing as proxy counsel for Mrs. Avnish Ahlawat, counsel for respondents, has produced a copy of order dated 01.09.2016 whereby the applicant has been reinstated. Shri Yogesh Sharma, learned counsel appearing for the applicant submits that the applicant has already joined the post. Insofar as,

the direction of the Tribunal regarding deciding the period of suspension in terms of FR 54-B is concerned, admittedly, a charge sheet has been issued. Therefore, the order in terms of FR 54-B has to be passed on termination of the disciplinary proceedings. The Order of this Tribunal having been substantially complied with, the present contempt proceedings are hereby dropped.

( Uday Kumar Varma ) Member(A)

(Justice Permod Kohli) Chairman

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